(b) if so, what action has been taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G. M. SIDDESHWARA): (a) and (b) Yes, Sir. A representation has been received recently in this regard. As per the standard procedure followed by the Government, proposals for naming/renaming of airports are generally considered based on the recommendations of the concerned State Government expressed by way of a resolution passed in the State Legislative Assembly. However, no such proposal has been received from the Government of Gujarat for renaming of Surat airport.

Revenue earned from aviation sector

134. DR. T.N. SEEMA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the revenue earned by Government from the aviation sector during the last three years;

(b) whether the revenue earned is not commensurate with the growth registered by the aviation sector;

(c) if so, the reformative measures being taken by Government in this regard;

(d) whether the country is lacking in the aviation safety infrastructure despite the large scale developments and investments in this sector; and

(e) if so, the steps proposed to be taken thereon by Government?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G. M. SIDDESHWARA): (a) to (e) The information is being collected and will be laid on the Table of the House.

Privatisation of air ports

135. SHRI PARIMAL NATHWANI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there is a proposal for augmentation and modernization of Ahmedabad airport;

(b) if so, the details thereof, and funds alloted for this purpose;

(c) whether there is a proposal for privatization of airports;

(d) if so, whether Ahmedabad airport would also be privatised;

(e) whether this would halt the modernization process of the airport; and

(f) if not, by when the proposed work would be completed?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G.M. SIDDESHWARA): (a) and (b) Yes, Sir. Airports Authority of India (AAI) Board has approved recarpeting of runway and Cat-III B lighting system of Ahmedabad airport at an estimated cost of ₹ 73.64 crores. AAI has earmarked an amount of ₹ 17.92 crores in the BE 2014-15 for this work.

(c) to (e) No, Sir. However, the Planning Commission in its Financing Plan of Airports has recommended in July, 2012 for taking up the operation and management of 6 airports including Ahmedabad Airport through Private Public Partnership model.

(f) The PDC for work related to Cat-III B approach lighting system and recarpeting of runway is 31st March, 2016.

Windshield cracks incidents in dreamliners

136. SHRI RITABRATA BANERJEE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government is aware of the series of incidents of windshield crack in the dreamliners during the last six months;

(b) if so, the reasons therefor; and

(c) what action has been taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G.M. SIDDESHWARA): (a) and (b) Yes, Sir. The on-going investigation by Boeing indicates that moisture ingress has resulted in an increased rate of occurrence. A new window design with improved features is in progress to reduce such incidents. The occurrences experienced on the airplanes were cracking of the non-structural outer glass ply, which does not affect the safety of the airplane due to the windshield's "fail safe" (multiple-layer) construction.

(c) Air India has taken up the issue with Boeing, who have informed that old windshields shall be replaced by new windshields with improved design features.

Airport dues of Air India

137. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Mumbai Airport Authorities have put Air India on a cash-and-carry mode after its dues mounted to 450 crores;

(b) if so, the details thereof;